

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 202
IA No. 239/JPR/2022
IA No. 174/JPR/2024
CP No. (IB)- 88/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

Naman Goyal & Ors.

.... Financial Creditor/Applicant

Versus

Ninaniya Estates Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Vijay Choudhary, Adv.
For the Respondent : Sonal Anand, Adv.
Ayush Sai, Adv.

ORDER

Heard Mr. Vijay Choudhary, Adv. appearing on behalf of the Petitioner.
Mr. Sonal Anand, Adv. along with Mr. Ayush Sai, Adv. appearing on behalf of
the Respondent.

IA No. 174/JPR/2024

This application has been filed on behalf of the Respondent with the
request to take on record the subsequent event as mentioned in the application. It
is prayed in the application that the Respondent has settled 6 financial creditors
and their names may be deleted from the array of parties, in view of the settlement
arrived with them. Reply has been filed by the Petitioner. Copy of the same has

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been furnished to the learned counsel for the Respondent. These contentions may be taken at the time of final arguments. No further opportunity will be given. List the matter for final submissions on 20.05.2024.



Sdr

(Rajeev Mehrotra)
Technical Member



Sdr

(Deep Chandra Joshi)
Judicial Member

April 30, 2024